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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 20th September, 1979.

NOTIFICATION
INCOME TAX

No.3015 (F.No.404/27/TRC-Baroda/79-ITCC): In pursuance of sub clause (iii) of clause (44) of the Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri D.H. Joshi being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri V.M. Shelat as Tax Recovery Officer made under Notification No.962(F.No.404/63/75-ITCC) dated 14.7.75 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri D.H. Joshi takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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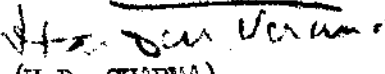
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(H.D. SHARMA)
ASSISTANT DIRECTOR (R&P).

* SHARMA *
5/10/79.